

SHRI NIREN GHOSH: In view of the fact that there is a suspicion in the country that many concerns have gone into liquidation in order to avoid the giving of the tax, may I know whether the Government propose to use the D. I. Rules in order to realise these arrears, applying those rules to get these people to pay?

SHRI MORARJI R. DESAI: There are sufficient provisions in the Act itself and there are other methods of recovering the money. If there are assets the amounts will be recovered. It does not require the Defence of India Rules for that. The D. I. Rules cannot make any assets where there are none.

SHRI R. S. KHANDEKAR: What is the difficulty in collecting this specific information within time? What is the difficulty for the Government?

SHRIMATI TARKESHWARI SINHA: We have never said that we will not get the information. We have only asked for time to get the information

\*203. [The questioner (Shri P. K. Kumaran) was absent. For answer, vide cots. 1587-88 infra.]

\*204. [The questioner (Shri Sitaram Jaipuria) was absent. For answer, vide col. 1588 infra.]

#### 'CONSTITUTION OP CENTRAL HEALTH CADRE

•205. SHRI M. P. BHARGAVA: Will the Minister of HEALTH be pleased to refer to the reply given to Starred Question No. 184 in the Rajya Sabha on the 14th November, 1962 and state:

(a) whether any further progress has been made in the formation of Central Health Cadre for doctors; and

(b) if not, what are the difficulties in its formation?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU): (a) and (b) The rules are being finalised shortly in consultation with the Union Public Service Commission.

SHRI M. P. BHARGAVA: May I know whether all the State have been consulted regarding the formulation of this cadre? If so, how many States have agreed to the formation of this cadre?

DR. D. S. RAJU: It is a Central Service. It does not concern the States.

SHRI M. P. BHARGAVA: How does it not concern the States? It does, because some of the people to fill this cadre will have to be taken from the States.

DR. SUSHILA NAYAR: The hon. Member probably is confusing the proposed All India Health Service and the Central Health Service. The Health Service that is coming into being just now relates to those officers who are employed either by the Central Health Service directly or by some of the sister Ministries of the Government or the Union territories.

SHRI M. P. BHARGAVA: By what time is the Central Health Cadre likely to be formed? I mean when will the rules be finalised and the cadre put into operation?

DR. SUSHILA NAYAR: We are requesting the U.P.S.C. to expedite the matter and we hope very much, Sir, that the whole thing will come into being before the conclusion of the present session.

#### RATIONALIZATION OF BUILDING PROGRAMME

\*206. SHRI R. S. KHANDEKAR: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:

(a) whether it is a fact that the building programme of the C.P.W.D. has been rationalised on account of the Emergency;

(b) if so, the number of construction of buildings that have been shelved;